

[Mr. Chairman]

and appropriation of certain sums from and out of the Consolidated Fund of India for the services of financial year 1896-87 for the purposes of Railways, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : The House will now take up clause by clause consideration of the Bill. The question is :

"That Clauses 2 and 3, and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, and the Schedule were added to the Bill.

MR. CHAIRMAN : The question is :

"That Clause 1, Enacting Formula and Title stand part of the Bill."

The motion was adopted.

Clause 1, Enacting Formula, and Title were added to the Bill.

MR. CHAIRMAN : The Minister may now move that the Bill be passed.

SHRI BANSI LAL : Sir, I beg to move :

"That the Bill be passed."

MR. CHAIRMAN : The question is :

"That the Bill be passed."

The motion was adopted.

18.16 hrs.

APPROPRIATION (RAILWAYS) NO.2
BILL, 1986.*

THE MINISTER OF TRANSPORT
(SHRI BANSI LAL) : Sir, I beg to move

for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1985-86 for purposes of Railways.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1985-86 for the purposes of Railways."

The motion was adopted.

MR. CHAIRMAN : The Minister may now introduce the Bill.

SHRI BANSI LAL : Sir, I introduce** the Bill.

MR. CHAIRMAN : The Minister may now move that the Bill be taken into consideration.

SHRI BANSI LAL : Sir, I beg to move** :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1985-86 for the purposes of Railways, be taken into consideration."

MR. CHAIRMAN : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1985-86 for the purposes of Railways, be taken into consideration."

The motion was adopted.

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**Introduced/moved with the recommendation of the President.